

# 4911

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 164/2018

(Earlier O.A. No. 276/2013)

**In the matter of:**

Ashwani Kumar Dubey

...Applicant(s)

Versus

Union of India & Ors

...Respondent(s)

**NDOH: 18.01.2024**

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Filed by:

(Delhi Pollution Control Committee)  
Respondent

New Delhi:

Dated: 17.01.2024

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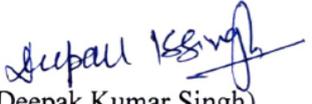
....Respondent(s)

**STATUS REPORT ON BEHALF OF DELHI POLLUTON  
CONTROL (RESPONDENT NO. 84 AND 165) WITH RESPECT TO  
ORDER DATED 02.11.2023.**

1. That this Hon'ble Tribunal issued notice on 13.12.2023 and pleased to direct DPCC to file status report with respect to order dated 02.11.2023 passed by this Hon'ble Tribunal.
2. That this Hon'ble Tribunal considering the issue of non-implementation of Notifications issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC) for proper utilization of fly ash generated by the coal and lignite based TPP.
3. That, in NCT of Delhi, all the three [3] Power Plants situated at ITO, Rajghat, Badarpur have been closed down in the years 2009, 2015 and 2018 respectively. Thus, no Coal based Thermal Power Plants are operating in Delhi.
4. That, further, it is respectfully submitted that this Hon'ble Court on 26.11.1996 in I.A. No. 22/94 in WP (C) 4677/1985 titled as "M.C. Mehta Vs. UOI & Ors." directed, to close all brick kilns, operated within the

NCT of Delhi. All brick kilns in NCT of Delhi have been closed. Thus, no brick kilns are running and operating in Delhi.

5. That, Delhi has neither fly ash generations from coal based Thermal Power Plants nor clay Brick clay kilns as none are functional and operational in Delhi.
6. That thus, the directions given by the Hon`ble Green Tribunal in the impugned order, does not apply to NCT of Delhi.
7. The present status report may kindly be taken on records.

  
(Deepak Kumar Singh)  
Additional Director